

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD

CA
O.A. No.
F.A. No.

199

... 1350/1988.

DATE OF DECISION _____

Bhagat Singh Verma

Petitioner

Sri S.C. ^{Budhwar} ~~Bahadur~~

Advocate for the Petitioner(s)

Versus

Union of India & Others. Respondent

Sri Om Prakash.

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. K. Nath, V.C.

The Hon'ble Mr. K. Deyya, A.M.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether to be circulated to all other Benches ?

.....

Ghanshyam/

(A4/1)

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH ALLAHABAD
.....

D. A. No. 1350/1988.

Bhagat Singh Verma Applicant.

v.

Union of India and others... Respondents.

Hon'ble Justice Mr K. Nath, V.C.

Hon'ble Mr K. Obayya, A.M.

(By Hon. K. Obayya, A.M.)

This application u/Sec. '19' of the Administrative Tribunals Act, 1985 has been filed for a direction to the respondents to promote the petitioner to the Indian Administrative Services from the date of promotion of his juniors, ignoring the warning issued to the applicant on 09.09.85.

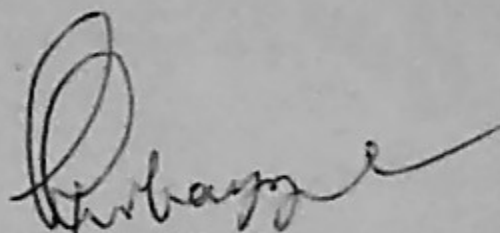
2. Counter and Rejoinder have been exchanged. We have heard the counsel of the parties. The learned counsel for the applicant urged that the applicant was eligible for consideration for inclusion in 1987 Select List for appointment to I.A.S., but was not included in the list as he was under a cloud of warning issued to him in 1985, relating to certain alleged acts of omission^{and} commission during the year 1983-84. The applicant moved the U.P. State Administrative Tribunal, for setting aside that adverse remark, and was successful in obtaining a favourable order. The order of warning issued was quashed; as such there is nothing adverse against the applicant standing in the way of consideration for inclusion in 1987 list when he was eligible.

B

Contd.....p2/-

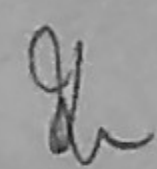
The learned counsel for the respondents admitted that the warning issued has been quashed, and conceded that there is no bar for considering the applicant for inclusion in the select list.

3. The fact that the applicant was eligible for consideration in the 1987 Select List is not in dispute. In the circumstances, we direct the respondents to convene a review DPC and consider the case of the applicant for inclusion in the Select List of 1987 for appointment to IAS on merits as per rules within four months from the date of receipt of a copy of this order. The application is allowed as above with no order as to costs.


MEMBER (A)

January 16th 1991.

Allahabad.


VICE-CHAIRMAN

Karn/